

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 23728/2015

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, CENTRAL EXCISE AND SERVICE TAX, NOIDA

Respondent(s)

(with appln. (s) for placing addl. facts and documents on record
and interim relief and office report)

WITH

SLP(C) No. 2502/2016

(With appln.(s) for exemption from filing c/c of the impugned
judgment and Interim Relief)

Date : 04/07/2016 This petition was called on for hearing today.

For Petitioner(s)

Ms. Pragya Baghel, Adv.

For Respondent(s)

Mr. H.K. Naik, Adv.

Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Sole respondent in SLP(C) No. 23728/2015 has already
filed counter affidavit.

Four weeks' time, as last opportunity, is granted to the
sole respondent in SLP(C) No. 2502/2016 for filing counter
affidavit.

Registry to process the matters thereafter for listing
before the Hon'ble Court, irrespective of the fact whether
counter affidavit in SLP(C) No. 2502/2016 is filed or not.

(PAWAN DEV KOTWAL)
Registrar